

**GOVERNMENT OF INDIA  
ROAD TRANSPORT AND HIGHWAYS  
LOK SABHA**

UNSTARRED QUESTION NO:1994  
ANSWERED ON:27.07.2017  
NHs in NER  
Baite Shri Thangso

**Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:**

- (a) whether the Government has given funds for the construction of National Highways (NHs) in the North Eastern Region (NER) in the recent past;
- (b) if so, the details thereof along with the funds allocated during the last three years, highway-wise; and
- (c) whether the progress of work is satisfactory, if not, the action is being taken against the erring agencies in order to ensure proper implementation of the work?

**Answer**

THE MINISTER OF STATE IN THE  
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

(SHRI PON. RADHAKRISHNAN)

(a) & (b) Yes Madam, however, funds are not allocated highway-wise but the allocation are made State-wise National under Highway (Original works), [NH(O)] and Programme wise for the Special Accelerated Development Programme for North East (SARDP-NE). The details of allocations and expenditure under NH (O) and SARDP-NE in the North Eastern Region (NER) during the last three year including the current year is given below:

Scheme / Programme	2014-15	2015-16	2016-17	2017-18	Total					
Allocation	Expenditure	Allocation	Expenditure	Allocation	Expenditure	Allocation	Expenditure	Allocation	Expenditure	
NH (O)										
Arunachal Pradesh	0.5	0.5	2.2	100.91	40	0.01	143	93		
Assam	130	130	75	73	170	131	240	85	615	419
Manipur	33	33	40	40	25	19	240	2	338	93
Meghalaya	43	43	15	15	40	28	50	6	148	92
Mizoram	40	40	35	29	40	46	60	6	175	120
Nagaland	46	46	50	46	50	43	190	27	336	162
Sikkim	0	0	0	0	0	2	0	2	0	
Tripura	0	0	5	0	5	2	100	0	110	3
Total NH(O)	292	292	222	205	430	360	922	126	1866	982
SARDP-NE	3000	2843	4874	4848	4250	4191	5265	2910	17389	14792
Total NH(O) + SARDP-NE	3292	3135	5096	5052	4680	4551	6187	3036	19255	15774

(c) The progress of work in NER is satisfactory and in some cases where the progress is not satisfactory, action has been taken against the erring agencies by way of imposing of liquidity damages, debarment from participating in contracts and termination of contracts.

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